

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 753/94.

Dt. of Decision : 18.7.94.

Sri P.K. Narayanan Nambiar

.. Applicant.

Vs

1. Union of India, rep. by its
Secretary, Ministry of Defence,
New Delhi.
2. Engineer in Chief,
Army Head Quarters,
New Delhi.
3. Chief Engineer,
Southern Command,
Pune.
4. Commander Works Engineer
Airforce, Mudfort,
Secunderabad.
5. Sri R.N. Endley, S/o K.N. Endley,
Garrison Engineer, AF,
Hakimpet, Sec'bad - 14.
6. Mr. Mallareddy, S/o Babaiah,
Cashier, GE, AF, Hakimpet,
Secunderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Mohan

Counsel for the Respondents: Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRT JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER(ADMN.)

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O.A.NO. 753/94.

JUDGMENT

Dt: 18.7.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.Mohan, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. This application is filed praying for declaration that the order of R-5 in the proceeding No.78, dated 26.6.1992 in appointing R-6 as Cashier is illegal,

arbitrary and unjust and violative of Articles 14 of the Constitution of India and also in ~~the~~ contravention of the Circular dated 5.12.1974 and for a direction to the respondents to appoint the applicant as Cashier.

3. It is now stated for the applicant that R-6 was transferred from AF, Hakimpet and hence the OA in regard to the prayer for declaration that the order dated 26.6.1992 in appointing R-6 as Cashier had become infructuous.

4. It is stated that the applicant filed a representation before ~~to~~ R-5 praying for considering him for the post of Cashier.

5. In the circumstances, the OA in regard to the declaration that the proceeding No.78, dated 26.6.1992 of R-5 had become infructuous, and accordingly it is

X

contd....

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.. 3 ..

dismissed. R-5 is directed to consider the representation of the applicant praying for his appointment as Cashier ~~has~~ to be considered in accordance with the rules.

6. The OA is ordered accordingly at the admission stage. No costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 18th July, 1994.
Open court dictation.

Deputy Registrar (U)CC

To vsn

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Engineer in Chief, Army Headquartes, New Del hi.
3. The Chief Engineer, Southern Command, Pune.
4. The Commander Works Engineer, Airforce,
Mudfort, Secunderabad.
5. R.N.Endley Garrison Engineer, A.F. Hakimpet, Secunderabad.
6. Mr.Mallareddy, Cashier,
Garrison Engineer, Airforce, Hakimpet, ~~Hyd~~ Secunderabad.
7. One copy to Mr.K.Mohan, Advocate, 3-2-90m II Floor,
General Bazar, Secunderabad.
8. One copy to Mr.V.Bhimanna, Addl. OGSC.CAT.Hyd.
9. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHA R REDDY
MEMBER(C UDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 18-7-1994.

~~ORDER/JUDGMENT:~~

M.A./R.A/C.A. No.

in

O.A.No.

753/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

